

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI**

Company Appeal (AT) (Insolvency) No. 251 of 2020

In the matter of:

Pawan Kumar

...Appellant

Vs.

Utsav Securities Pvt. Ltd. & Anr.

...Respondents

Present:

Appellant: Mr. Aman Bhalla and Mr.Vivek Sandhu Advocates.

Respondents: Mr. Rajiv Virmani, Ms. Karuna Sharma and Mr. Karan Valecha, Advocates for R-2/RP

ORDER
(Through Virtual Mode)

23.03.2021: Reply/ Status Report filed by Respondent No.2 is taken on record. Learned Counsel for Respondent No.2 may provide a copy thereof to the Learned Counsel for the Appellant during the course of the day. Learned Counsel for the Appellant submits that he does not intend to file rejoinder.

Reply has not been filed by Respondent No.1. There is no appearance on behalf of Respondent No.1 today and appearance on its behalf is awaited.

Post the matter 'for admission (after notice)' before Court No.III on **20th April, 2021.**

**[Justice Bansi Lal Bhat]
Acting Chairperson**

**[Dr. Ashok Kumar Mishra]
Member (Technical)**

Ash/GC